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स्तान की तरफ से थे। उस कमिन में कसरत राय से यह तय किया गया।

विमलकुमार मन्नालालजी चौरिड़िया: क्या यह बात सही है कि उस वका यह तय हुनाथा कि वहां पर जो टा गर हैं हिन्दुतान के और पाकिस्तान के, वे अपनी अपनी सीमा में गोबो हटाये जायें और हिन्दुस्तान ने तो ग्रपना टावर नष्ट कर दिया ग्रीर पाकिस्तान के कुछ टावर ग्रभी त्तक नष्ट नहीं किये गये।

श्रो दिनेश सिंह: जी नहीं, वहां पर सीमा के ऊरर सही सही निशान लगावे गये हैं :

विमलकुमार मन्नालालजी **चीरडिया**: मैं टावर के बारे में प्रश्न पूछ कि पाकिस्तान के टावर नष्ट किये गये अथवा नहीं?

(No reply.)

SHRI T. S. AVINASHILINGAM CHETTIAR: Since it was all going on in Hindi, may I know, Sir, the answers given to parts (b) and (c)?

fSsmi DINESH SINGH: These are the answers-

- (a) This was done in implementation of the Radcliffe Award ol 1947;
 - <fo) Yes, Sir;
- (e) Yes, Sir; information regarding the population of the area mentioned **■**in part (b) of the question is being obtained from the State Government.

SHRI JL\ S. AVINASHILINGAM CHETTIAR: Since the land that belongs to India is divided by that river and the bridge cannot be used by the Indian nationals, may I know, Sir, how they get into touch with the mainland?

SHRI DINESH SINGH: They cross the river by boats.

विमलकुमार मन्नालालजो **चौरडिया** : क्या माननीय मंत्री जी ब्तारें। कि जो उधर का हिस्सा है जो नदीं के उस पार है उसको पहुंबने के लिये भारतीय किस मार्ग से जायें ने ? क्या इसके लिये कुछ व्यवस्था है ?

श्री दिनेश सिंह: मैंने ग्रमी ग्रर्ज किया कि नाव से वहां जा सकते हैं।

SHRI T. S. AVINASHILINGAM CHETTIAR: The river belongs to whom?

श्री दिनेश सिंहः नदी तो बड़ी लम्बी है, कुछ किसी के हिस्से में है और कुछ किसी के हिस्से में है लेकिन जो हमारी जमीन है उसके बीव में जो है वह हमारे में है।

SHRI T. S. AVINASHILINGAM CHETTIAR: Let me understand what you say.

SHRI DINESH SINGH: The river In its long course belongs to various countries, but m that particular area it belongs to us.

विमलकुमार मन्नालालजी चौरडिया: का माननीय मंत्री जी बत येंगे कि भारतवर्ष की कितनी भूमि जो १६४७ के बाद हमारे कब्जे में थी वह पाकिस्तान को दी गई और पाकिस्तान की कितनी एकड भिम ग्रपने को दी गई?

भी जवाहरलाल नेहरू: जवाब देना मुश्किल है लेकिन इसका जवाब पहले हो चुका है। सारे फिगर्स, सारे फैक्ट्स यहां बता दिये गये चे जब कि वह हुआ। था ।

DISPOSAL OF LT.-COL HATTACHAHYA% APPEAL BY PAKISTAN

•10. SHRI A. B. VAJPAYEE: Wm the PRIME MINISTER be pleased to state whether the appeal filed by Lt-Col. Bhattacharya against his convic-

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tkm by the Pakistan Special Military Tribunal has since been disposed of?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DDJESH SINGH): No, Sir, but we hope that the President of Pakistan, to whom Lt.-Col. Bhattacharva addressed his appeal, will accord it his special attention and remove the serious injustice done to Lt.-Col. Bhattacharya.

SHRI A. B. VAJPAYEE: May I know, Sir, what assistance the Government of India has offered in this ease?

SHRI DINESH SINGH: Sir, as the hon. Member knows, this matter was discussed in Lok Sabha when he wan a Member there, and the Law Minister had given details of all the assistance that was given by us. We have given him the necessary legal assistance and his family financial assie-tance in that connection.

SHRI A. B. VAJPAYEE: Is it not a fact that his case is not being dealt with at the Governmental level, and that Col. Bhattacharya has been left to the tender mercies of Pakistan?

SHRI DINESH SINGH: No. But it is a matter that cannot be discussed at Government level.

SHRI BHUPESH GUPTA: How?

SHRI A. B. VAJPAYEE: Why not?

SHRI DINESH SINGH: It is because •we do not recognise it was a legal act since he had been dragged away from our territory.

SHRI JAWAHARLAL NEHRU: In all the circumstances we considered it undesirable for Government to become a kind of agent to Col. Bhatta-eharva, but in actual fact we helped his family to get legal assistance, gave them financial help, etc., but the formal representation was not done by Government because it was not considered right and proper in a case of

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to Questions this kind for us to acknowledge that court which was trying him.

SHRI A. B. VAJPAYEE: Is it not a fact that Col. Bhattacharya was kidnapped from Indian territory and that too when he had gone on official duty and, if so, why the Government should hesitate to make a formal representation to the Government of Pakistan?

SHRI JAWAHARLAL NEHRU: That was the matter at issue—the trial.

SHRI BHUPESH GUPTA: I understood the Prime Minister or his deputy saying that the Government does not recognise this particular act, the trial, but, assuming, Sir, that it is an illegal act, even so, what prevents the Government from taking up this matter with the Pakistan authorities saying that without prejudice to the legality or otherwise of this act they want to discuss this matter? It is open to this Government. Now, in view of the fact that martial law has been lifted there, may I know, Sir, whether, taking that into account, the Government has considered the advisability of ensuring that the matter is now taken up in the civil court and the appeal is heard on the basis of the civil law, as now there is no martial law? And this cannot happen unless the Government steps into the picture and makes its weight felt in this matter.

SHRI JAWAHARLAL NEHRU: Sir, Col. Bhattacharya did not suffer his case in any way because it was conducted by an able lawyer and the Government* helped in getting the services of that lawyer. I still maintain, Sir, that in the nature of the case it was not desirable for Government to take any official part in it, and whatever had been done previously under the martial law, I do not know the legal significance of it but I suppose that it still holds the field even though martial law may not be in force today.

SHRI BHUPESH GUPTA: Is it not then possible for the Government to

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initiate action? I do not understand why the Government cannot come into the picture. Of course, Government have made it known that they do not recognise this act, that they consider it an illegal act. Even so, when it is a question of Col. Bhatla-charva, Government can certainly come in. However, Sir, now it is important; martial law has been lifted; he was tried under the Martial Law Administration when the normal processes of law were denied to him. Today, I would like to know whether the Government have found out in what manner his appeal could be heard. Would it go to any Military Tribunal or come under certain Ordinances that they have promulgated in Pakistan or would it be heard under the ordinary law of the land of Pakistan-not under the Ordinances they have issued?

SHRI JAWAHARLAL NEHRU: I am sorry I am unable to add to what I have said.

पूर्वी पाकिस्तान से भारतीय पत्रकारों का निष्कासित किया जाना

- ११. श्री ए० बी० वाजपेयी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सब है कि पाकिस्तान सरकार ने कुछ भारतीय पत्रकारों को पुर्वी पाकिस्तान से निष्कासित कर दिया है:
- (ख) यदि हां, तो इस निष्ठासन का क्या कारण है :
- (ग) भारत स्थित पाकिस्तान पत्र-कारों के लिये भारत सरकार ने क्या क्या सविवायें दे रही हैं; और
- (घ) क्या पाकिस्तान स्थित भारतीय पत्रकारों को भी उसी प्रकार की सुविधायें प्राप्त हैं ?

t [EXPULSION OF INDIAN JOURNALISTS FROM EAST PAKISTAN

to Questions

- •11. SHRI A. B. VAJPAYEE: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Pakistan Government has expelled some Indian journalists from East Pakistan;
- (b) if so, what is the reason of this expulsion;
- (c) what facilities have been provided by Government of India for the Pakistani journalists in India; and
- (d) whether the Indian journalist* in Pakistan also enjoy similar facilities?

वैदेशिक कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिह): (क) जी हां। फरवरी १९६२ में 'दी स्टेड्समैन' के संवाद-दाता श्री नोनी और उनकी पत्नी को बहत थोडे समय के नोटिस पर पूर्व पाकिस्तान छोड देने का आदेश दिया गया था।

- (ख) श्री डब्ल्य० एच० नोनी और उन्हीं पत्नी ने बीका के प्नर्नविकरण के लिये अपने पासपोर्ट पाकिस्तान सरकार के पास जमा किये थे ; १० फरवरी, १६६२ को ये पासपोर्ट उन्हें इस आदेश के साथ लौटा दिए गए कि वे १२ फरवरो, १६६२ तक पूर्व पाकिस्तान छोड़ दें। ढाका-स्थित भारतीय उप हाई कमिश्नर के प्रयत्न करने के बावजूद पूर्व पाकिस्तान सरकार न तो स्वाने निर्णय पर फिर से विचार करने के लिये तयार हुई और न श्री नोनी को इतना समय देने के लिये ही वे ढाका में अपना काम-बाम समेट सकें।
- (ग) ग्रीर (घ) भारत में नियुक्त पाकिस्तानी संवाददाताओं को भारत सरकार वहीं सुविचार्वे देती है जो अन्य नियुक्त विदेशी संवाददातायों को दी जाती हैं।

^{†[]} English translation.